

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.10/2008  
This the 09<sup>th</sup> day of January 2008

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Suraj Din aged about 64 years S/o Ram Dayal, Resident of Village and Post-Inayat Nagar, Dhamoliya, Tehsil- Milkpur, District-Faizabad.

...Applicant.

By Advocate: Shri C.L. Yadav.

Versus.

1. Union of India, through Secretary, Northern Railway, Civil Secretariat, New Delhi.
2. Divisional Accounts Officer, Northern Railway, Delhi Division (DFM/Pension), New Delhi.
3. Divisional Railway Manager (D.R.M.), Northern Railway, New Delhi.
4. General Manager (G.M.) Northern Railway, Baroda House, New Delhi.

By Advocate: Shri B.B. Tripathi for Shri N.K. Agrawal.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri C.L. Yadav, the learned counsel for the applicants and Shri B.B. Tripathi for Shri N.K. Agrawal, the learned counsel for respondents.

2. The applicant has filed this O.A. to issue direction to the respondents for payment of pension alongwith interest @ 12 % per annum. It is also the contention of the applicant that he also made a representation dated 17.09.2007 covered under (Annexure-6) claiming pension to the respondent authorities, which they have not

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yet disposed of and as such he was constrain to file this OA. At this stage, counsel for applicant states that if his pending representations are disposed of and an appropriate orders are passed as per rules his purpose would be served. The learned counsel for respondents has also not opposed his request for consideration of his pending representation Annexure-6 dated 17.09.2007, if sufficient time is granted to the respondent authorities.

3. In view of the above circumstances, the OA is disposed of with a direction to the Respondent No.2 to disposed of the pending representation of the applicant dated 17.09.2007 covered under (Annexure-6) and to pass <sup>seasoned</sup> orders on merits as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.

  
**(M. KANTHAIAH)**  
**MEMBER (J)**

09.01.2008

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